

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).261/2013

(Arising out of impugned final judgment and order dated 29/08/2012 in CRLA No.3239/2012 passed by the High Court Of Judicature At Allahabad)

ATUL TRIPATHI

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(With appln. (s) for exemption from filing O.T. and office report)

WITH SLP(Crl) Nos.262-263/2013

(With prayer for and exemption from filing O.T. and Office Report)

SLP(Crl.) No...../2014 CRL.M.P No.8191/2014

(With prayer for and c/delay in filing SLP and Office Report)

Date : 14/07/2014 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.Y. EQBAL
HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s)

Mr. Ashok Panigrahi ,Adv.
Mr. R.N. Tripathi, Adv.
Mr. Santosh Kumar, Adv.
Ms. Ashmi Mohan, Adv.

Ms. Tuleka Mukherjee, Adv.
For M/s Anuradha & Associates

For Respondent(s)

Mr. R.K. Das, Sr. Adv.
Mr. Sibho Sankar Misra, Adv.

Mr. Pramod Swarup, Sr. Adv.
Ms. Pareena Swarup, Adv.
Mr. Ameet Singh, Adv.
Ms. Alka Sinha, Adv.
Mr. Anuvrat Sharma ,Adv.

Ms. Tuleka Mukherjee, Adv.
For M/s Anuradha & Associates

UPON hearing the counsel the Court made the following
O R D E R

Signature Not Verified

Heard learned counsel for the parties.

Digitally signed by

Orders reserved.

Sanjay Kumar
Date: 2014.07.15
14:52:21 IST
Reason:

(SANJAY KUMAR)
COURT MASTER

(TAPAN KUMAR CHAKRABORTY)
COURT MASTER